

**Government of India**  
**Department of...**  
**FORM-GST-RFD-05**  
*[See Rule --]*  
**Refund Sanction/Rejection Order**

Reference No. :

Date: <DD/MM/YYYY>

**To**

\_\_\_\_\_ (GSTIN)

\_\_\_\_\_ (Name)

\_\_\_\_\_ (Address)

Acknowledgement No. ....

Dated .....<DD/MM/YYYY>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents, refund calculation after adjustment of dues is as follows:

	<b>Refund Calculation</b>	<b>IGST</b>	<b>CGST</b>
i.	Amount of Refund claim		
ii.	Refund Sanctioned on Provisional Basis (Order No....date)		
iii.	Refund amount inadmissible <<reason dropdown>>		
iv.	Balance refund allowed (i-ii-iii)		
v.	Refund reduced against outstanding demand (as per order no.) under earlier law or under this law. Demand Order No..... date.....		
vi.	Net Amount of Refund Sanctioned		
	<b>Bank Details</b>		
i.	Bank Account no as per application		
ii.	Name of the Bank		
iii.	Bank Account Type		
iv.	Name of the Account holder		
v.	Name and Address of the Bank /branch		
vi.	IFSC		
vii.	MICR		

I hereby sanction an amount of INR \_\_\_\_\_ to M/s \_\_\_\_\_ having GSTIN \_\_\_\_\_ under sub-section (...) of Section (...) of the Act. .

Date:

Signature (DSC):

Place:

Name:

Designation:

Office Address:

**Government of <<State>>**  
**Department of....**  
**FORM-GST-RFD-05**  
*[See Rule --]*  
**Refund Sanction/Rejection Order**

Reference No. :

Date: <DD/MM/YYYY>

**To**

\_\_\_\_\_ (GSTIN)

\_\_\_\_\_ (Name)

\_\_\_\_\_ (Address)

Acknowledgement No. ....

Dated .....<DD/MM/YYYY>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents, refund calculation after adjustment of dues is as follows:

	<b>Refund Calculation</b>	<b>SGST</b>
i.	Amount of Refund claim	
ii.	Refund Sanctioned on Provisional Basis (Order No....date)	
iii.	Refund amount inadmissible <<reason dropdown>>	
iv.	Balance refund allowed (i-ii-iii)	
v.	Refund reduced against outstanding demand (as per order no.) under earlier law or under this law. Demand Order No..... date.....	
vi.	Net Amount of Refund Sanctioned	
	<b>Bank Details</b>	
i.	Bank Account no as per application	
ii.	Name of the Bank	
iii.	Bank Account Type	
iv.	Name of the Account holder	
v.	Name and Address of the Bank /branch	
vi.	IFSC	
vii.	MICR	

I hereby sanction an amount of INR \_\_\_\_\_ to M/s \_\_\_\_\_ having GSTIN \_\_\_\_\_ under sub-section (...) of Section (...) of the Act. .

Date:

Signature (DSC):

Place:

Name:

Designation:

Office Address: